

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 149/TT/2016

Subject : Determination of transmission tariff under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 for 400/220 kV Ludhiana Sub-station: (+) 600 MVAR / (-) 400 MVAR under "Static VAR Compensator (SVCs) in Northern Region"

Date of Hearing : 5.10.2016

Coram: Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : PSEB and 16 others

Parties present: Shri S. S. Raju, PGCIL
Shri M. M. Mondal, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Jasbir Singh, PGCIL
Shri S. K. Agarwal, Advocate, Rajasthan Discoms
Shri A. P. Sinha, Advocate, Rajasthan Discoms
Shri S. P. Das, Advocate, Rajasthan Discoms

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for determination of tariff for 2014-19 tariff block for 400/220 kV Ludhiana Sub-station: (+) 600 MVAR / (-) 400 MVAR under "Static VAR Compensator (SVCs) in Northern Region". The instant asset was scheduled to be put under commercial operation on 15.8.2016. However, it is now anticipated to be commissioned on 1.11.2016.

2. The representative of the petitioner requested to allow provisional tariff for the instant asset as provided under Regulation 7(7) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

3. The learned counsel for Rajasthan Discoms has submitted that reply to the petition has already been filed but the petitioner is yet to file rejoinder.

4. The Commission after hearing the parties directed the petitioner to file the following additional information on affidavit, by 10.11.2016, with advance copy to the respondents:-

a) Status of COD of the asset.



- b) Detailed reasons/justification for time over-run.
 - c) Submit the Auditor's Certificate for the capital expenditure incurred as on COD and estimated capital expenditure incurred after COD as per requirement of the 2014 Tariff Regulations.
 - d) Submit the breakup of IDC and IEDC upto SCOD, from SCOD to COD and beyond COD on cash basis as per Regulation 11 (A) (1) of Tariff Regulation, 2014. Amount of Capital Liabilities (inclusive of un-discharged IDC and IEDC) in Gross Block should also be indicated.
 - e) An undertaking mentioning the actual equity infused for the total capital cost as on COD is not less than 30% of the total cost submitted in the petition.
 - f) Submit the coloured SLD of all the assets under the scheme, clearly identifying the assets covered in the instant petition along with the upstream and downstream systems.
5. The Commission directed the respondents to file their reply by 10.11.2016 and the petitioner to file its rejoinder, if any, by 17.11.2016.
6. The Commission has further directed to list the petition on 11.11.2016.

By order of the Commission

sd/-
V. Sreenivas
Dy. Chief (Law)

